

in North-East region has not been felt.

American Tourists

1830. Shri D. C. Sharma: Will the Minister of Transport and Communications be pleased to state:

(a) the number of American tourists who visited India during 1959-60; and

(b) the total earnings from them during the above period?

The Minister of Transport and Communications (Dr. P. Subbarayan):

(a) The statistics of tourist arrivals and earnings of foreign exchange are estimated for calendar years. The number of American tourists who visited India during the calendar year 1959 is 21,704.

Figures for January-March (1960) are not yet available.

(b) Not available. The figures of foreign exchange earned from tourism as assessed by the Reserve Bank of India are generally released by the middle of the following year.

Rural Water Supply Schemes for Punjab

1831. Shri Ram Krishan Gupta: Will the Minister of Health be pleased to state:

(a) whether Government have received Rs. 1.2 crore scheme for supply of drinking water from the Punjab Government for the villages of Bhiwani Tehsil (Punjab);

(b) if so, the details of the scheme; and

(c) whether it has been examined and approved?

The Minister of Health (Shri Karmarkar): (a) Yes, Sir.

(b) and (c). Six schemes as detailed below relating to Bhiwani Tehsil have

been received from the Punjab Government:

	<i>Est. cost</i>
	(Rs. in lakhs)
1. Group of villages A-I	47.65
2. Group of villages A-II	13.91
3. Group of Villages A-III	12.21
4. Group of villages B-I	29.19
5. Group of Villages	25.93
6. Bhiwani Rohian	0.47
	<hr/> 139.36

The scheme at 2 above has been approved. Schemes at 4, 5 and 6 above have been held in abeyance by the State Government and the other two are under consideration.

12 hrs.

RE: MOTION OF PRIVILEGE

Shri Hem Barua (Gauhati): Sir, may I make a submission? I had given notice of a privilege motion....

Mr. Speaker: I have disallowed it.

Shri Rajendra Singh (Chapra): Even if it is disallowed, may I make mention of the fact.. (Interruptions).

Mr. Speaker: If there is a privilege motion I must find out whether *prima facie* there is a question of privilege and then only bring it before the House. He must give me some time to think about it.

Papers to be laid on the Table—
Shri Morarji Desai.

Shri Vajpayee (Balrampur): What about the adjournment motions, Sir?

12.02 hrs.

RE: MOTIONS FOR ADJOURNMENT

Shri Mahanty (Dhenkanal): Sir, I have to make a submission.

Mr. Speaker: About what?

Shri Mahanty: About the adjournment motion.

Mr. Speaker: I have disallowed it. I am prepared to discuss it in my Chamber with the hon. Member. If he can satisfy me, I will bring it up tomorrow. He may see me at one o'clock. All hon. Members whose adjournment motions have been disallowed may come and see me one after the other. Let them satisfy me; and, if I am satisfied, I will bring them before the House tomorrow. (*Interruptions*). Let not hon. Members interrupt me.

Papers to be laid on the Table—
Shri Morarji Desai.

12.03 hrs.

PAPERS LAID ON THE TABLE

APPROPRIATION ACCOUNTS, FINANCE ACCOUNTS AND AUDIT REPORTS

The Minister of Finance (Shri Morarji Desai): Sir, I beg to lay on the Table a copy of each of the following papers:

- (i) Appropriation Accounts (Posts and Telegraphs), 1958-59 and Audit Report, 1960 thereon, under Article 151(1) of the Constitution.

[Placed in Library, see No. LT-2064/60].

- (ii) Finance Accounts of the Central Government, 1948-49 to 1954-55 (Parts I, II and III) and Audit Report, 1956 thereon, under Article 151(1) of the Constitution.

[Placed in Library, see No. LT-2065/60].

MERCHANT SHIPPING (FORMS OF LICENCES) RULES

The Minister of Transport and Communications (Dr. P. Subbarayan): Sir, I beg to lay on the Table, under sub-section (3) of Section 458 of the Merchant Shipping Act, 1958, a copy of the Merchant Shipping (Forms of Licences) Rules, 1960 published in

Notification No. G.S.R. 280, dated the 5th March, 1960.

[Placed in Library, see No. LT-2067/60].

ANNUAL REPORT OF NATIONAL PROJECTS CONSTRUCTION CORPORATION LTD.

The Deputy Minister of Irrigation and Power (Shri Hathi): Sir, I beg to lay on the Table a copy of each of the following papers:

- (i) Annual Report of the National Projects Construction Corporation Limited for the year 1958-59 along with the Audited Accounts and the comments of the Comptroller and Auditor General thereon, under sub-section (1) of Section 639 of the Companies Act, 1956.

- (ii) Review by the Government of the working of the above Corporation.

[Placed in Library, see No. LT-2067/60].

Mr. Speaker: Shri A. M. Thomas.

Shri Khushwaqt Rai (Kheri): Sir, I want to raise a point of order regarding item (3).

Mr. Speaker: What is the point of order?

Shri Khushwaqt Rai: The point of order is this. This Resolution No. 49-1:59-SV-387 has been published in the Gazette of India. . . .

Mr. Speaker: What is that?

Shri Khushwaqt Rai: Item (b) of (iii).

Shri Braj Raj Singh (Ferozabad): He is referring to item 4, Sir.

Shri Khushwaqt Rai: Regarding item (iii) of 4, I have raised this point of order.

Mr. Speaker: What is the point of order? Is it that it ought not to be placed on the Table of the House?